



The Orissa Gazette

PUBLISHED BY AUTHORITY.

No. 41. CUTTACK, FRIDAY, OCTOBER 9, 1942.

 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME DEPARTMENT.

NOTIFICATIONS.

The 2nd October 1942.

No. 10347-P.(C).—The following draft of further amendments to the Orissa Motor Vehicles Rules, 1940, which the Governor of Orissa in exercise of the powers conferred by sub-section (1) and clause (a) of sub-section (2) of section 68 and by sub-section (1) of section 70 of the Motor Vehicles Act, 1939 (IV of 1939), proposes to make, is published, as required by sub-section (1) of section 133 of the said Act, for the information of all persons likely to be affected thereby, and notice is hereby given that the draft will be taken into consideration on or after the 1st November 1942.

Any objection or suggestion which may be received from any person with regard to the said draft on or before the date specified will be considered.

DRAFT AMENDMENTS.

In Chapter V of the Orissa Motor Vehicles Rules, 1940—

(1) under the heading "Construction, Equipment and Maintenance of Motor Vehicles", the sub-heading "Part I" shall

be inserted with reference to rules 103 to 154 inclusive; and

(2) after rule 154 the following sub-heading and rules shall be inserted as part of Chapter V, namely:—

"PART II.

154A. *Short title and application.*—(a) The Rules in this Part may be called the Orissa Motor Vehicles Producer Gas Rules.

(b) They shall apply to all transport vehicles in the Province of Orissa.

154B. *Definition.*—In this Part unless there is anything repugnant in the subject or context—

'Plant' means a producer gas plant, that is to say, the generator, pipes, coolers, fitters and accessories necessary for the generation of gas and its supply to the engine of a motor vehicle.

154C. No transport vehicle shall, after the date on which the Rules in this Part come into force, be fitted with a plant without the previous sanction of the Regional Transport Authority from which there is a valid permit in respect of the vehicle. The owner of a transport vehicle fitted with a plant before such date shall give notice of the fact to the Regional Transport Authority with detailed specifications of the plant.

154D. The Regional Transport Authority shall not accord sanction under rule 154C unless the plant has been made by a manufacturer approved in this behalf by the Government of Orissa and is of a type or model and in accordance with the specifications approved by the Regional Transport Authority for use on the type of the vehicle concerned:

Provided that a plant approved by any other Provincial Governments or their Provincial Transport Authorities or by the Government of India shall be deemed to be approved by the Government of Orissa.

NOTE.—A list of plants approved by the Government of Orissa is given in the Schedule annexed to this Part.

154E. The plant itself shall have affixed to it, in such a manner as to be clearly visible, a brass plate showing the name and address of the manufacturer, serial number of the manufacturer and the description, name, mark or number assigned to the model by the Provincial Transport Authority.

154F. A transport vehicle fitted with a plant shall be inspected by the Inspector of Motor Vehicles on every occasion on which a certificate of fitness is granted or renewed. If the Inspector of Motor Vehicles reports that any unauthorised alteration has been made in the plant or that the plant is in such a condition that its continued use would cause serious damage to the engine, the Regional Transport Authority may, after such enquiry as it considers necessary and after giving the owner of the vehicle an opportunity to make representations, withdraw the sanction previously accorded to the vehicle under rules 154C to 154E.

SCHEDULE.

[Sub-proviso to sub-rule (4).]

(a) APPROVED BY THE PROVINCIAL TRANSPORT AUTHORITY, MADRAS.

1. Messrs. Simpson and Co., Madras, M.P. 1.
2. T. V. Sundaram Iyenger & Sons, Ltd., Madras, M.P. 2.
3. Kannabiran Motor Works, Madras, M.P. 3.
4. V. M. S. Karur, M.P. 4.
5. P. S. S. Motor Service, Ltd., Madras, M.P. 5.
6. Ar. A. Shenbaga Nadar and P. V. P. Velasurbramaniya Nadar, Madras, M.P. 6.
7. Chakrapany Chetty & Sons, Madras, M.P. 7.
8. Meenambigai Motor Service, Virudhanagar, M.P. 8.
9. "Ibex" gas plant, Travancore State, Transport Deptt., M.P. 9.
10. U. M. S. (Coimbatore) Ltd., Coimbatore, M.P. 10.
11. Pioneer Gas Producer Works, Madras, M.P. 11.
12. Andhra Engineering Co., Bezwada, M.P. 12.
13. P. Govindaraj & Sons, Guntur, M.P. 13.
14. Rajgopal Motor Works, Madras, M.P. 14.
15. G. Rajgopal Mudaliar & Bros., Madras, M.P. 15.

16. National Motor Works, Coimbatore, M.P. 16.
17. Ford Motor Co. of India, Ltd., Madras, M.P. 17.
18. Rajan Motor Works, Sellur, P.O. Tellakulam, Madras, M.P. 18.
19. Kirloskar Brothers, Ltd., Kirloskaravadi, Dist. Satara (Madras Agents—Messrs. Parry & Co., Ltd., Madras, Post Box No. 12, Madras, M.P. 19).
20. Sundararaja Pillai & Sons, Madras, M.P. 20.
21. B. K. A. & Co., Engineering Works, Katpadi, M.P. 21.
22. Sri Grandhy Venkata Chellapathy Rao, Anakapalli, Vizag. Dt., M.P. 22.
23. The Universal Engineering Works, Bezwada, M.P. 23.
24. The Annamallais Ropeway Co., Ltd., Attakatti P.O., Via Pallachi, South India, M.P. 24.
25. Swamy Foundry 6, Town Hall Road, Madras, M.P. 25.
26. The Federal Gas Producer Co., 1, General Pattus Road, Mount Road, Madras, M.P. 26.
27. The Victory Engineering Works, No. 155, Peddu Naicken Street, G. T., Madras, M.P. 27.
28. Overseas Trading Co., Madras.

(b) APPROVED BY THE PROVINCIAL TRANSPORT AUTHORITY, C. P. AND BERAR.

1. Amroati Gas Producer Plant, Amroati, C.P.
2. Mr. V. K. Iyer, The "India" Gas Plant Works, Mount Road, Nagpur.
3. The Victory Producer Gas Plant—Mr. Haji Imambeg Ahmedbeg, Proprietor, Victory Producer Gas Plant, Bardana Bazar, Amroati.
4. The International Charcoal Gas Plant—Mr. Raghavjee Gobardhan, Proprietor, International Charcoal Gas Plant Workshop, Amroati.
5. The Ghori Kolsa Gas Plant—Messrs. Ahmed Khan Noor Khan Ghori & Sons, Proprietors, The Ghori Kolsa Plant, General Motor Stand, Amroati.
6. The Sri Ram Coal Gas Plant—Mr. Ramchandra Pandurang Mistry, Proprietor, The Sri Ram Coal Gas Plant, Cotton Market Road, Amroati.
7. The Ghori Gas Plant—Mr. M. Allarkha, The Ghori Gas Plant Manufacturers, Amroati.

(c) APPROVED BY THE GOVERNMENT OF THE U. P.

1. Powell Gas Producer Model F.Q.—Messrs. Ford Motor Co. of India, Ltd., U.P. 1.
2. Kailash Gas Plant—Messrs. The J. K. Gas Plant Manufacturing Co., Rampur, Ltd., Rampur State, U.P. 2.
3. Riordan Gas Producer—Messrs. A. Walford Transport, Ltd., 71-73, Park Street, Calcutta.
4. Champion Auto Gas Producer—Messrs. The Allied Engineering and Mercantile Co., Naini, Allahabad.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or palmash number.	Name of owner or occupier.	Boundaries of the land required to be taken up—				Extent to be taken up in Acres.
					North.	East.	South.	West.	
1	2	3	4	5	6	7	8	9	10
Ganjam.	Parlakimedi.	Kaviti Khaspa.	Zamindari zira yati rainfed, S. No. 114/1.	1. Satyana Patrani Balaramaya.	S. No. 105 and the Municipal well in 114/2.	S. No. 113 and 112.	Post-mortem shed.	S. No. 115/2	0.63
			2. Do. Someaswar Rao.	3. Do. Suranarayana.	4. Do. Mohan Rao.	5. Do. Anjamayalu.	6. Do. Maharajah of Parlakimedi.	7. Gedla Surraya.	
			3. T.R.F.S. No. 115/2	Ditto. ditto. ...	S. No. 114/1 and the Municipal Hospital Road in S. No. 105.	S. No. 112 and 114/1.	S. No. 115/1	S. No. 116/1	1.34 1.97

The 3rd October 1942.

No. 10450—La-66-R.(C).—Whereas it appears to the Government that the land specified in the schedule below and situated in the Battisipur village, Parlakimedi taluk, Ganjam district, is needed for a public purpose, to wit, for diversion of a road, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4(1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and the Governor of Orissa hereby authorizes the Sub-Collector, Berhampur and his staff and workmen to exercise the powers conferred by section 4(2) of the Act. Under section 3(c) of the same Act, the Governor of Orissa appoints the Sub-Collector, Berhampur, to perform the functions of Collector under section 5-A of the Act.

SCHEDULE.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke, with survey or paimash number.	Name of owner or occupier.	Boundaries of the land to be taken up—				Approximate extent to be taken up.	Whether waste or arable.
					North.	East.	South.	West.		
1	2	3	4	5	6	7	8	9	10	11
Ganjam.	Parlakimedi	Battisipur.	1. Pre-settled whole inam village Part of unsurveyed block covered by T. D. No. 346 dry plot No. 1.	Vasi Suryanarayana Naidu and Dabiru Jagannatha Patnaik.	Dry land of V. Suryanarayana and D. Jagannatha Patnaik.	Old road leading to Bayaghada.	Dry land of V. Suryanarayana and D. Jagannatha Patnaik.	Rainfed lands of Londa Adinarayana, Londa Boddu and Polu.	Acres. 0'28	Arable.
			2. Rfd. plot No. 2..	Londa Adinarayana	Land of Londa Adinarayana.	Dry land of Vasi Suryanarayana Naidu and D. Jagannatha Patnaik.	Rainfed land of Londa Boddu and Polu.	Wet land of Londa Adinarayana.	0'02	Do.
			3. Rfd. plot No. 3 ..	Londa Boddu and Polu.	Rainfed land of Londa Adinarayana.	Do. ..	Do. ..	Do. ..	0'07	Do.
			4. Wet plot No. 4 ..	Londa Adinarayana	Rainfed land of Londa Boddu and Polu.	Land of Londa Boddu and Polu.	Wet Do. ..	Do. ..	0'11	Do.
			5. Wet plot No. 5	Londa Boddu and Polu.	Land of Londa Adinarayana.	Land of Londa Boddu and Polu.	Land of Nandala Kurmanna.	Wet land of Londa Boddu and Polu.	0'22	Do.
			6. Do. No. 6	Nandala Kurmanna	Land of Londa Boddu and Polu.	Wet land of Nandala Kurmanna.	Land of Londa Chinnodu.	Wet land of Nandala Kurmanna.	0'11	Do.
			7. Plot No. 7 ..	Londa Chinnodu ..	Land of Nandala Kurmanna.	Wet land of Londa Chinnodu.	Sri Sri Bahubalendra Laxmipati Rai, Samantho Chendro Sekhara Rai, Samantho Syamo Sunder Rai, Samanto Sarjamoni Devi on behalf of Londa Valsa.	Wet land of Londa Chinnodu.	0'10	Do.
			8. Wet plot No. 8	Londa Valsa occupier absent, Sri Sri Bahubalendra Laxmipati Rai, Samantho Chendro Sekhara Rai, Samantho Syamo Sunder Rai, Samanto Sarjamoni Devi are present enjoyers.	Land of Londa Chinnodu.	Land of Bahubalendra Laxmipati Rai Samantho, etc.	Land of Londa Simmanna.	Land of Laxmipati Rai Samantho, etc.	0'11	Do.
			9. Do. No. 9	Londa Simmanna ..	Sri Bahubalendra Laxmipati Samantho, etc.	Wet land of Londa Simmanna.	Land of Londa Boddanna and Londa Linganna.	Wet land of Londa Simmanna.	0'23	Do.
			10. Do. No. 10	Londa Boddanna and Londa Linganna.	Land of Londa Simmanna.	Wet land of Londa Boddanna and Linganna.	Land of Sanku Narayana.	Wet land of Londa Boddanna and Linganna.	0'09	Do.
			11. Do. No. 11	Sanku Narayana ...	Land of Londa Boddanna and Londa Linganna.	Wet land of Sanku Narayana.	Wet land of Palaki Gangamma and Gopanna.	Wet land of Sanku Narayana.	0'10	Do.

District.	Taluk.	Village.	Description of land, wet or dry, inam or poramboke with survey, or paimash number.	Name of owner or occupier.	Boundaries of the land to be taken up—				Approximate extent to be taken up.	Whether waste or arable.
					North.	East.	South.	West.		
1	2	3	4	5	6	7	8	9	10	11
Ganjam.	Parlokmedl.	Battisapur.	12. Wet plot No. 12	Polaki Ganganna ...	Land of Sanku Narayana.	Land of Polaki Gopanna.	Land of Polaki Chinnababu, minor guardian Bhimanna.	Wet land of Polaki Ganganna.	Acres.	Arable.
			13. Do. 13	Polaki Gopanna ...	Land of Sanku Narayana.	Wet land of Polaki Gopanna.	Do. ...	Land of Polaki Ganganna.	0'05	Do.
			14. Do. 14	Polaki Chinnababu, minor guardian Bhimanna.	Land of Polaki Ganganna and Gopanna.	Wet land of Polaki Chinnababu.	Land of Polaki Rana Rao and Bhimanna.	Wet land of Polaki Chinnababu.	0'08	Do.
			15. Do. 15	Polaki Rama Rao and Polaki Bhimanna.	Land of Polaki Chinnababu minor.	Wet land of Polaki Rama Rao, etc.	Polaki Jaganna and Polaki Appanna.	Wet land of Polaki Rama Rao and Bhimanna.	0'10	Do.
			16. Do. 16	Polaki Jaganna ...	Land of Polaki Rama Rao and others.	Polaki Appanna	Polaki Mutyalu	Wet land of Polaki Jaganna.	0'12	Do.
			17. Do. 17	Polaki Appanna ...	Land of Polaki Rama Rao and Polaki Bhimanna.	Wet land of Polaki Appanna.	Polaki Mutyalu and Appanna.	Polaki Jaganna.	0'13	Do.
			18. Do. 18	Polaki Mutyalu ...	Land of Polaki Jaganna and Appanna.	Wet land of Polaki Appanna.	Polaki Appanna.	Wet land of Polaki Mutyalu.	0'05	Do.
			19. Do. 19	Polaki Appanna ...	Land of Polaki Appanna.	Land of P. Appanna.	Land of P. Appanna.	Land of Polaki Appanna.	0'01	Do.
			20. Do. 20	Polaki Appanna ...	Land of P. Appanna.	Wet land of P. Appanna.	Land of P. Appanna.	Land of P. Mutyalu, P. Appanna and P. Jaganna.	0'17	Do.
			21. Do. 21	P. Appanna ...	Land of P. Mutyalu.	Land of P. Appanna.	Land of P. Jaganna.	Wet land of Polaki Appanna.	0'01	Do.
			22. Do. 22	P. Jaganna ...	Land of P. Appanna.	Land of P. Appanna.	Land of P. Jaganna.	P. Appanna ...	0'05	Do.
			23. Do. 23	P. Jaganna ...	Land of P. Jaganna.	Land of P. Appanna.	Wet land of P. Jaganna.	Wet land of Jaganna.	0'07	Do.
			24. Do. 24	P. Appanna ...	Land of P. Appanna.	Wet land of P. Appanna.	Land of P. Jaganna.	Land of P. Jaganna.	0'08	Do.
			25. Do. 25	P. Jaganna ...	Wet land of P. Appanna.	Wet land of Sithanna and Londa Chinnadu.	Vasi Laxmi Narayana.	Vasi Laxmi Narayana's land.	0'03	Do.
			26. Do. 26	Vasi Laxmi Narayana.	Land of Polaki Jaganna.	Land of Londa Sinkanna.	Wet land of V. Laxmi Narayana.	Land of V. Laxmi Narayana.	0'01	Do.
			27. Do. 27	Londa Sithanna Chinnadu.	Wet land of L. Sithanna and Chinnadu.	Land of L. Sinkanna.	Land of L. Sinkanna.	Land of P. Jaganna.	0'07	Do.
			28. Do. 28	Londa Sinkanna ...	Dry land of Sinkanna and wet land of L. Sithanna.	Estate Bruggalw of road.	Land of L. Sinkanna.	Land of V. Laxi Narayana.	0'31	Do.
									2'51	

N.B. (i) The melvaram interest of the lands vest with the Inamholders Sri Bahubalendra Laxmipati Rai Samontho, Sri Chandro Sekhara Rai Samontha, Sri Syamo Sunder Rai Samontha and Srimati Sarlamoni Devi joint owners, and with

(ii) The Maharajah Sahab of Paralmeil.

By order of the Governor,

P. C. DAS,

Secretary to Government.

LAW DEPARTMENT.

NOTIFICATION.

The 6th October 1942.

No. 10570-L.—The following Ordinance, made and promulgated by the Governor of Orissa under section 88 of the Government of India Act, 1935, on the 2nd October 1942, is hereby published for general information.

By order of the Governor,
W. W. DALZIEL,
Secretary to Government.

ORISSA ORDINANCE No. I of 1942.

AN

ORDINANCE

to provide for the extension of the term of office of certain local authorities in Orissa.

WHEREAS the Legislature of the Province of Orissa is not in session ;

AND WHEREAS the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action to extend the term of office of certain local authorities in Orissa ;

NOW, THEREFORE, in exercise of the powers conferred by section 88 of the Government of India Act, 1935, the Governor of Orissa is pleased to make and promulgate the following Ordinance :—

1. (1) This Ordinance may be called the Orissa Local Authorities Extension of Office Ordinance, 1942.

(2) It shall come into force at once.

2. Notwithstanding anything contained in

Continuance in office of members and office-holders of certain Municipalities.
B. & O. Act VII of 1922.

sub-section (1) of section 29 of the Bihar and Orissa Municipal Act, 1922, and subject to the saving mentioned in the said sub-section and to the provisions of sub-section (2) of the said section, the Commissioners of the Municipalities specified in the Schedule holding office at the date of commencement of this Ordinance shall continue to hold office up to the 30th June 1943 and the Chairmen, Vice-Chairmen and Presidents of the said Municipalities shall continue to hold office for the same period.

3. Notwithstanding anything contained in

Continuance in office of members of Ganjam District Board.
Madras Act XIV of 1920.

section 11 of the Madras Local Boards Act, 1920, and subject to the saving mentioned in sub-section (1) of the said

section, the members of the Ganjam District Board holding office at the date of the commencement of this Ordinance shall continue to hold office up to the 30th June 1943.

SCHEDULE.

Cuttack Municipality.
Kendrapara Municipality.
Jajpur Municipality.
Puri Municipality.
Balasore Municipality.

W. H. LEWIS,
Governor of Orissa.

DEVELOPMENT DEPARTMENT.

NOTIFICATION.

The 1st October 1942.

No. 838-D.P.C.—In exercise of the powers conferred by clause (b) of sub-rule (2) of Rule 81 of the Defence of India Rules, 1939, the Governor of Orissa is pleased to direct that no person shall sell, in wholesale quantities, lac of the kind and quality specified in the second column of the Table hereto annexed at any place specified in the corresponding entry in the third column of the said Table at a price higher than that specified in the corresponding entry in the fourth column of the said Table.

TABLE.

Serial No.	Kind and quality of lac.	Place.	Maximum price.
1	2	3	4
1	Shellac T. N. . .	The Province of Orissa.	Rs. 61 per maund, 82 2/7 lb.
2	Shellac standard		Rs. 62 per maund, 82 2/7 lb.
3	Shellac Superfine		Rs. 65 per maund, 82 2/7 lb.
4	Limon and Button lac.		Rs. 67 per maund, 82 2/7 lb.

By order of the Governor,
P. C. DAS,
Secretary to Government.